

dated the 14th July, 1979, under clause (5) of article 320 of the Constitution together with an explanatory memorandum. [Placed in Library. See No. LT-390/80.]

12.15 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table the following five Bills passed by the Houses of Parliament during the last session and assented to:

1. The Appropriation Bill, 1980.
2. The Appropriation (Railways) Bill, 1980.
3. The Contingency Fund of India (Amendment) Bill, 1980.
4. The Payment of Bonus (Amendment) Bill, 1980.
5. The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill 1980.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to:

1. The Government of Union Territories (Amendment) Bill, 1980.
2. The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Bill, 1980.
3. The Representation of the People (Amendment) Bill, 1980.

12.17 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON OFFICIAL LANGUAGE

गृह मंत्री (ज्ञानी जैल सिंह): स्पीकर सर, मैं यह प्रस्ताव करता हूँ:--

“कि राजभाषा अधिनियम, 1963 की धारा 4 की अपराध (2) को अनुसरण

में, लोक सभा के सदस्य एकल संक्रमणीय मत द्वारा अनुपातिक प्रतिनिधित्व की पद्धति से संघ के शासकीय प्रयोजनों के लिए हिन्दी के प्रयोग में हुई प्रगति की समीक्षा संबंधी समिति में सदस्यों के रूप में कार्य करने के लिए अपने में से 20 सदस्य निर्वाचित करें तथा उक्त अधिनियम की धारा 4 की उपधारा (3) के अनुसार राष्ट्रपति को एक प्रतिवेदन दें जिसमें उसके संबंध में स्फारिशें की गई हों।”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.”

The motion was adopted.

12.19 hrs.

UNION DUTIES OF EXCISE (ELECTRICITY) DISTRIBUTION BILL*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to the net proceeds of Union duties of excise on electricity to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the recommendations of the Finance Commission, in its report dated the 28th day of October, 1978.

MR. SPEAKER: I have given you to understand that this will be discussed and I will discuss it with you. You do not believe it. What can I do? (*Interruptions*).

The question is:

"That leave be granted to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to the net proceeds of Union duties of excise on electricity to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the recommendations of the Finance Commission, in its report dated the 28th day of October, 1978."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill.

(*Interruptions*)

अध्यक्ष महोदय : आप सुनते नहीं हैं । मैंने आप से अर्ज किया है कि काल-एटन्शन मोशन भी मेरे पास है :

....I have a calling attention motion. When the Speaker stands, you have to sit down. Why are you standing? The question is whether we are to run this House in a very orderly manner to discuss certain things. I know the gravity of the situation and the minds of the people around here also. I know the people and hon. members are all seized of this serious situation in the country about atrocities everywhere. I think every member belonging to each party is concerned about it. (*Interruptions*). There are certain things to be done in a particular order. I had admitted starred questions regarding this. But they did not come up. Now we shall admit calling attention motion. Also, I will have it discussed in the meeting of the Business Advisory Committee. That is what I will do.

It will be tomorrow. We will do it. There is nothing to debar it. Neither the Government side is happy to curb anything or suppress anything; they also want to discuss it and you also want to discuss it. I will do it.

SHRI JYOTIRMOY BOSU: When is it? (*Interruptions*).

MR. SPEAKER: Tomorrow. (*Interruptions*).

SHRI INDRAJIT GUPTA (Basirhat): May I seek a clarification about the order of business? Yesterday a discussion was going on on the report of the UPSC. This discussion was not completed. You may decide that that unfinished part of the discussion will be taken up at a later stage. But the members have not been informed through the Bulletin or in any other manner. What has happened to it? It cannot just disappear into thin air.

MR. SPEAKER: That has already been published.

SHRI INDRAJIT GUPTA: I am referring to the unfinished part of the discussion in relation to the UPSC report, which was being discussed yesterday. What happened to the rest of it?

MR. SPEAKER: We will discuss it.

SHRI INDRAJIT GUPTA: I know we will discuss it; it cannot be left hanging in the air. But the members should be informed. The bulletin should say something about it.

The bulletin should say something about it.

श्री मनीराम बागड़ी (हिसार): अध्यक्ष जी मेरा प्वाएंट आफ़ आर्डर है । वर मंत्री ने स्टेटमेंट दिया है जिससे देखें में सिविल-वार और अराजकता को बढ़ावा मिलेगा. . . (अवधान)

†Introduced with the recommendation of the President.

MR. SPEAKER: I have received your calling attention notice. I will consider it later on. I will get the facts and then I will decide.

12.20 hrs.

MATTERS UNDER RULE 377

(i) REPORTED LOSS TO CROP DUE TO HAILSTORM IN CERTAIN DISTRICTS OF UP AND NEED FOR IMMEDIATE HELP TO THE FARMERS.

श्री चन्द्रपाल शौलानी (हाथरस): माननीय अध्यक्ष जी, 5 मार्च की रात को पश्चिमी उत्तर प्रदेश के कुछ जिलों में भयंकर ओलावृष्टि हुई जिसके कारण रबी की फसल चौपट हो गई और करोड़ों रुपये का नुकसान हुआ है। शरीफ की फसल को सूखे ने खा लिया और इस फसल को ओलों ने मार दिया। किसान के ऊपर यह दोहरी मार पड़ी है जिसे बर्दाश्त करना उस के बस की बात नहीं। गेहूँ, जौ और मटर के अलावा बेर और आम के बागों को भी काफी नुकसान पहुँचा है। किसान की जब एक फसल मारी जाती है तो वर्षों तक हाँस में नहीं आता। इस वर्ष तो उसकी दानों फसले स्वाह हो गई, उस पर क्या बीतेगी भविष्य ही बतायेगा।

मेरे क्षेत्र के करीब 150 गांव ओलावृष्टि की चपेट में आये हैं। मैंने स्वयं गांव में जाकर उजड़े हुए खेतों को देखा। कई जगह पर तो किसानों की बीबी, बच्चे बिलख-बिलख कर रो रहे थे और एक किसान तो इस गम को सह नहीं सका और खेत की मेढ़ पर ही मर गया। बड़ी भयानक स्थिति है। सरकार को तुरन्त पीड़ित किसानों की मदद करनी चाहिए। बीज और खाद जो किसान ने कर्ज ले कर लगाया है पूरा माफ किया जाना चाहिए और उस की अनुमानित पैदावार का कुछ भाग नकद अथवा अनाज के रूप में उसको दिया जाना चाहिए तथा आगे की फसल के लिए बीज और खाद की व्यवस्था भी सरकार को करनी चाहिए। इसके अभाव में लगान और जाबपाशी तो माफ होनी ही चाहिये।

(ii) REPORTED ACUTE SHORTAGE OF POWER IN RAJASTHAN RESULTING IN HEAVY LOSSES TO INDUSTRY AND AGRICULTURE.

श्री मूलचन्द डग्गा (पाली): माननीय अध्यक्ष जी, राजस्थान में ऊर्जा की भारी कमी ने तबाही मचा दी है। 26 जनवरी, 1980 से 330 उद्योग ठप्प हो गये हैं, दो लाख से तीन लाख मजदूर बेकार हो गये हैं, करोड़ों का उत्पादन ठप्प हो गया है, बिजली के अभाव में किसान बर्बाद हो रहा है। कोटा अणु बिजली घर (एटॉमिक पावर स्टेशन) जिसकी विद्युत उत्पन्न करने की क्षमता 220 एम डबल्यू है, ठप्प पड़ा है, 20 प्रतिशत भी उत्पादन नहीं हुआ। राज्यपाल ने प्रधान मंत्री को लिखा है। बिजली मध्यप्रदेश, पंजाब आदि से शीघ्र दिलाने की व्यवस्था की जावे।

(iii) NEED FOR ADEQUATE MEASURES TO STOP INCIDENTS OF ATTACKS ON CHRISTIAN INSTITUTIONS AND PRIESTS IN BIHAR.

SHRI P. A. SANGMA (Tura): Father Mathew Mannaparambil, S. J. forty two years old priest of Sasaram, District Rohtas, Bihar was dragged into his house, shot at and killed around 10.00 p.m. on Friday, 7th March, 1980. Such instances of attack on churches and killing of church personnel have become frequent these days. The case of Father Francis Martonseck S. J. of Mokama Church, Distt. Patna, Bihar, is just a year old. Till today one full year after the incident, nobody has been arrested and it is doubtful whether any case has been instituted at all.

Sasaram Church where Father Mathew Mannaparambil was killed has been attacked many times in the last decade. There was a reported attack on the said church property there less than two months ago. On 29th March, 1979 one Sister Mukti and others were severely beaten up at the Convent at Sasaram. Within last six months, Father Aeoyins Sequira of Warahman Nagar, Distt. Gaya, Bihar, was handcuffed and paraded through the town in utter disgrace and humiliation.